

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Cus.Appeal Nos.485-490/2009

(Arising out of Order-in-Appeal Nos.Kol./Cus/CKP/479 to 507/2009
dt.28.07.2009 passed by Commissioner of Customs (Appeals), Kolkata)

M/s Prince International
M/s Daljit Enterprises

Applicant (s)/Appellant (s)

Vs.

CC (Port), Kolkata

Respondent (s)

Appearance:

None for the Appellant (s)
Shri S.N.Mitra, Asstt.Commr. (AR) for the Revenue (s)

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER
HON'BLE SHRI C. L. MAHAR, TECHNICAL MEMBER

Date of Hearing : 18.06.2018
Date of Decision : 18.06.2018

ORDER NO.F/O/76253-76258/2018

Per Coram :

When the matters were called for hearing, none appeared on behalf of the appellants despite notice, nor has any application for adjournment been received. Notice of hearing has also not been received back "undelivered". Shri S. N.Mitra, Id.Asstt.Commr. appeared for the Revenue.

2. It may be mentioned that as per maxim, VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

Cus.Appeal Nos. 485-490/2009

3. In view of the above, the appeals are dismissed for non-prosecution with liberty to come again for recalling this order subject to satisfying the reason for the default, but within the prescribed time.

(Dictated and pronounced in the open Court.)

Sd/
(C. L. MAHAR)
MEMBER (TECHNICAL)

Sd/
(P. K. CHOWDHARY)
MEMBER (JUDICIAL)

mm